

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6216
ANSWERED ON:05.05.2015
INVESTIGATION INTO BOMB BLASTS
Charitra Shri Ram;Patole Shri Nanabhau Falgunrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the recent incident of bomb blast at Bangalore;
- (b) if so, the details thereof including deaths and casualties reported therein along with the compensations provided to the victims;
- (c) whether the Government has ordered any inquiry into the incident and taken any steps to arrest the culprits; and
- (d) if so, the details thereof along with the steps taken to prevent such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b) : Yes, Madam. A low intensity IED blast took place at Church Street, Bangaluru on 28.12.2014. One person died in the blast and three persons were injured.

The Government of India is administering a Scheme for providing assistance for the sustenance and maintenance of the families of the civilian victims of terrorist/communal/naxal violence with effect from 1.4.2008 Under the scheme, a financial assistance of Rs. 3 lakh is given for each death or permanent incapacitation to the affected family, subject to the condition that no employment has been provided to any of the family members of the victim. As per guidelines of the scheme, the payment of assistance to the victims/ next of kin of victims of terrorist violence shall be paid by the District Magistrate/ Deputy Commissioner and thereafter the State Government shall submit the proposals to the Ministry of Home Affairs in the Government of India for reimbursement. No proposal for providing assistance under this Scheme in relation to the above incident of bomb blast at Bangalore has been received from the State Government.

(c) : A case FIR No. 309/2014 dated 28.12.2014 has been registered at Police Station Cubban Park, Bangaluru and the Karnataka Police is investigating the case. The Karnataka Police have not been able to solve this case till now. The Union Home Minister vide letter dated 4th March, 2015 to the Chief Minister of Karnataka has requested him to personally look into the matter and direct the State police to ensure progress in the case.

(d): There is close and effective coordination amongst intelligence agencies at the Centre and the State level on intelligence sharing. The Intelligence inputs about possible designs and terror threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.